

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

OA No. 478 of 2005

[Patna, this Monday, the 1st Day of August, 2005]

C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI MANTRESHWAR JHA, MEMBER [ADMN.]

.....
Raj Kishore Singh

Vs.

Union of India & Ors.

Counsel for the applicant :- Shri M.P.Dixit.

Counsel for the respondents:- N o n e.

O R D E R [ORAL]

Justice P.K.Sinha, VC :- Heard Shri M.P.Dixit, learned counsel appearing for the applicant.

2. The grievance of the applicant is that he joined East Central Railway and was absorbed as such w.e.f. 01.10.2002, coming from North Eastern Railway but, since the inter-se seniority in the East Central Railway is yet to be decided, the applicant is deprived of the benefits of promotion, though another person junior to him in the North Eastern Railway was promoted before 01.10.2002 itself. Learned counsel submits that had the seniority been decided then the applicant could have received his promotion from the date when his junior was so promoted in North Eastern Railway, and further promotion, on account of re-structuring w.e.f. 01.11.2003.

3. The allegation of the applicant is not on any action of the respondents, rather on their in-action. Keeping in view the circumstances of this case, we direct the

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respondent no.2 [Chief Personnel Officer, E.C.Railway, Hazipur] to treat this application as a representation of the applicant and consider the same and take requisite steps or otherwise pass a reasoned order if the prayer is not acceptable, within a period of four months from the date of receipt of a copy of this order. The applicant, within 15 days will provide to the respondent no.2, a copy of this order as well a copy of this application with its annexures.

4. With the aforesaid direction, this application stands disposed. of. No costs.

[Mantreshwar Jha]/M[A]



[P.K.Sinha]/VC

skj